

**DRAFT “PROCEDURE FOR GRANT OF CONNECTIVITY TO PROJECTS BASED  
ON RENEWABLE SOURCES TO INTER-STATE TRANSMISSION SYSTEM”**

1. This Procedure is in accordance with the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.
2. **Applicability**
  - 2.1. This procedure shall be applicable to following:
    - i) Generation projects based on renewable energy sources, including hybrid projects based on renewables and storage Solar Power Park Developer, Wind Power Park Developer and Wind-Solar Power Park Developer:
    - ii) CTU, Central Government designated agencies viz SECI etc. MNRE, RLDCs, SLDCs, STUs and concerned distribution companies.
  - 2.2. This Procedure shall come into effect from the date it is notified by the Commission. The Procedure shall be applicable to the following from the date to be separately notified by the Commission for following categories:
    - i) Wind Power Park Developer,
    - ii) Wind-Solar Park developer
    - iii) Wind/Solar/ Wind-Solar Park Developer authorized by State Government
  - 2.3. Applications for Connectivity by solar Power Park Developer, Wind Power Park Developer ,Wind-Solar Power Park Developer, and Generating stations based on renewable energy sources shall be processed in two stages:
    - Stage-I Connectivity
    - Stage-II Connectivity
  - 2.4. An entity may apply for Stage-I and Stage-II Connectivity separately or simultaneously.
3. Communications with CTU wherever required, under this Procedure shall be done at the following address:

Chief Operating Officer (CTU-Planning)  
Power Grid Corporation of India Limited  
Saudamini, Plot No.-2, Sector-29  
Gurugram – 122 001, Haryana, India

#### 4. **Eligibility:**

4.1. Application for grant of Stage-I Connectivity can be made by:

- (i) An entity intending to set-up generation projects based on renewable energy sources including hybrid projects on renewables and storage for a capacity of 50 MW or above;
- (ii) An entity acting as a Lead Generator on behalf of the constituting entities intending to set-up generation projects based on renewable energy sources including hybrid projects on renewables and storage and seeking connection from CTU at a single connection point, individually having less than 50 MW installed capacity but collectively having an aggregate installed capacity of 50 MW or above.
- (iii) Any company authorized by the Central or State Government as Solar Power Park Developer, Wind Power Park Developer or Wind-Solar Power Park Developer:

4.2. The generation capacity already connected to grid (Inter-State Transmission System or Intra-State Transmission System) or for which connectivity is already granted under the present Regulations, cannot apply for additional connectivity for the same project capacity.

4.3. In the event of a proposal to augment the capacity, a fresh application for additional capacity shall be submitted as per the provisions of this Procedure.

4.4. The Applicants who have been granted Connectivity to ISTS for the Generation projects based on a particular renewable energy source(s) may change the generation project to be based on another renewable energy source(s) under intimation to CTU. In such cases CTU shall incorporate the necessary change in connection agreement.

## 5. Processing of Applications

5.1. An entity or company who has been granted Connectivity or Connectivity and LTA prior to issue of this procedure for setting up project(s) / park based on renewable energy sources shall be treated as given below after notification of this procedure:

Sl. No.	Present Status	Status upon notification of this procedure	Remarks
1	Solar Power Park Developer authorized by Central Government where its transmission system is under implementation	Stage-II Connectivity subject to fulfillment of conditions in para 9.2	Deemed grantee of Stage-II Connectivity
2	Applicants who have been granted Connectivity and have signed the bay implementation agreement and have paid the initial advance as per the agreement	Stage-II Connectivity subject to fulfillment of conditions in para 9.2	Deemed grantee of Stage-II Connectivity
3	Applicants who have been granted Connectivity and are yet to sign the bay implementation agreement	Stage-I Connectivity	Deemed grantee of Stage-I Connectivity
4	Applicants whose cases have been decided for grant of Connectivity in the meeting of the constituents and intimation thereof has not been issued	Intimation shall be issued for grant of Stage-I Connectivity within one week of issue of this procedure	The applicant shall submit the required documents for Stage-I Connectivity within 1 month of issue of this Procedure.
5	All the other pending applications for grant of Connectivity.	Application shall be processed for grant of Stage-I within 15 days of the issue of this Procedure.	

6	Applicant who has been granted Connectivity and LTA	The Applicant shall be deemed as Stage-I Connectivity grantee and shall apply for Stage-II Connectivity as per the Procedure.	Documents the required for Stage-I to be submitted within 1 month of issue of this Procedure.
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## 5.2 Utilisation of Connectivity granted to the Parent Company by its Subsidiary company (ies)

5.2.1 The Connectivity granted to a company may be utilised by its wholly owned (100%) subsidiary company (ies) including SPVs. In such cases, the parent company cannot sell its shareholding in the subsidiary company (ies) before the lock-in period of one year after the commencement of supply of power from such subsidiary.

In case of more than one wholly owned (100%) subsidiary of the same company, the lock-in period of one year shall apply from commencement of supply of power from the last such subsidiary. An illustration is given below:

“A company is granted Connectivity for 1000 MW and it wins a bid for 250 MW. It forms five wholly owned (100%) subsidiaries of 50 MW each. In such a case lock-in period will be 1 year from commencement of supply from last subsidiary (i.e. subsidiary which is commissioned last) out of this 250 MW.”

5.2.2 In the cases covered under clause 5.2.1, the parent company will act as principal generator and undertake all operational and commercial responsibilities for the renewable energy generating station(s) in following the provisions of the Indian Electricity Grid Code and other regulations of the Commission, related to grid security, scheduling and dispatch, collection and payment/adjustment of Transmission charges, deviation charges, congestion and other charges etc.

5.2.3 A parent company can exit only if one of the subsidiaries is willing to take over as lead generator and be responsible for all activities stated above.

- 5.2. For the connectivity system, the dedicated transmission line including line bays at generation pooling station shall be under the scope of applicant and the terminal bays at the ISTS sub-station shall be under the scope of transmission licensee owning the ISTS sub-station subject to compliance of requirement of tariff policy.
- 5.3. Wind power developers who have emerged successful in the bidding conducted by Central/State Government designated agency, before this procedure coming into force of this Procedure shall have the option to implement the bays associated with their dedicated lines at the ISTS substation by themselves or through the transmission licensee owning the substation subject to compliance of requirement of tariff policy. The transmission licensee and developer shall endeavour to match the implementation of bays with that of associated dedicated transmission line.

## **6. Application for Stage-I Connectivity**

- 6.1 Applications for Grant of Connectivity to ISTS shall be made online as per the application form [FORMAT-RCON-I] available at <https://openaccess.powergrid.in>.
- 6.2 Documents to be submitted along with the online Application:
- (i) Online Application bearing digital signature of the applicant.
  - (ii) Scanned copy of notarized affidavit as per FORMAT-RCON-A for each application.
  - (iii) Bank generated UTR Number as proof of payment of Application Fee through NEFT/RTGS/IMPS. The Application Fee for 'Stage-I Connectivity' shall be the same as the Application Fee for 'Connectivity' as per the extant Connectivity Regulations 2009.
  - (iv) Scanned Copy of the Board Resolution authorizing filing of application and designating a person for the same, where the Applicant is a company;
  - (v) Scanned Copy of authorization certificate issued by the Central or State Government as Wind/Solar/Wind-Solar Power Park Developers, as may be applicable.

- 6.3 The applications complete in all respects, received online shall have a time and date stamp. Further such applications received by 2400 hrs of the last day of the month shall be deemed to have been received during the month.
- 6.4 Upon submission of the online application, auto-generated acknowledgement for receipt of application shall be issued by the nodal agency.
- 6.5 After scrutiny, nodal agency shall intimate the deficiencies in the application, if any, to the applicant within one week of receipt of application. The applicant shall rectify the deficiency within one week thereafter, failing which the application shall be closed and 20% of the application fees shall be forfeited and balance shall be refunded. If the rectified application is received from the applicant after last day of the month in which application is made, application shall be deemed to have been made in subsequent month and processed accordingly.
- 6.6 The Stage-I Connectivity grantees who fail to apply for Stage-II Connectivity within 24 months from grant of Stage-I Connectivity shall cease to be Stage-I grantee and their Application fees shall be forfeited.
- 6.7 Deemed Stage-I Connectivity grantees shall apply for Stage-II connectivity within 24 months from the date of notification of this procedure failing which they shall cease to be Stage-I grantee and their Application fees shall be forfeited.
- 6.8 If entire or part of capacity granted under Stage-I is not utilized for Stage-II Connectivity, such unutilized capacity shall be cancelled under the timeframe provided at Clause 6.6 and 6.7 above.

## **7. Grant of Stage-I Connectivity**

- 7.1 Upon receipt of the Connectivity application, CTU shall carry out necessary study for grant of connectivity in the available margin in the nearest existing ISTS sub-stations or in new sub-stations under implementation/ planning stage.
- 7.2 New sub-stations for harnessing renewable generation potential shall be planned and implemented by CTU in consultation with Ministry of New and Renewable Energy (MNRE) or its designated agency/authority / nodal officer and based on information provided by them. CTU shall regularly interact with MNRE or its designated agency / authority / nodal officer in this regard.
- 7.3 CTU shall grant Stage-I Connectivity by indicating two locations- one Primary and other alternate location- within 60 days of the last date of the month in which the application was received.

- 7.4 Grant of Stage-I Connectivity shall not create any right of the grantee on ISTS infrastructure including bays.
- 7.5 Grant of Stage-I Connectivity shall not create any vested right in any of the locations. The grantee shall be allocated bay space in any one of the indicated alternate location which shall be specified at the time of grant of Stage-II Connectivity based on the then availability of bay space.
- 7.6 CTU shall indicate to the Connectivity grantee, the Voltage level for the purpose of Connectivity of the Dedicated Transmission Line to the ISTS line bay.
- 7.7 Unless otherwise specified at the time of grant of Stage-I Connectivity, the power carrying capacity of the Dedicated Transmission Line shall be as below:

**Table1: Capacity of the Dedicated Transmission line**

<b>Sl. No.</b>	<b>Voltage Level</b>	<b>Minimum Capacity of the Dedicated Transmission Line (per circuit)</b>
1	132kV *	80MW
2	220kV / 230kV	300MW
3	400kV	900 MW

7.1.

\* Note: For North Eastern Region only.

- 7.8 The Connectivity granted under this procedure can also be utilized for intra state sale of power.
- 7.9 The CTU shall display the updated status of allocation of bays at the existing or the proposed pooling substations (Primary as well as alternate location) on its website on weekly basis.

## **8. Progress Monitoring after grant of Stage-I Connectivity**

- 8.1 The Stage-I Connectivity grantees shall update the quarterly progress of development of associated transmission infrastructure and generation project for

the milestones covered in the FORMAT-RCON-I-M(available Online on CTU Website) by the last day of each quarter.

- 8.2 Progress on the milestones listed in the FORMAT-RCON-I-M shall be used as input for implementation of the planned ISTS system as well as for planning new augmentation.
- 8.3 CTU shall update the progress of associated ISTS transmission system required for evacuation of power from the renewable projects, on its website by the last day of each quarter.

## **9. Application for Stage-II Connectivity**

- 9.1 Applications for Grant of Connectivity to ISTS shall be made online as per the application form [FORMAT-RCON-II] available at <https://openaccess.powergrid.in>.

### **9.2 Eligibility for Stage-II Connectivity**

Any of the following categories shall be eligible for grant of Stage-II Connectivity:

- 9.2.1 Stage-I Connectivity Grantee who has been selected under the competitive bidding carried out by Central Government or State Government designated agency for development of renewable generation project and has achieved the following milestones:
  - (i) Ownership or lease rights for 50% or land use rights of the land required for the capacity of Stage-II connectivity; and
  - (ii) PPA (of 7 years or more) signed for capacity not less than 50 MW.

Note: The necessary documents have to be submitted as per Clause 9.2.5.

- 9.2.2 In case an entity who has been selected under the competitive bidding carried out by Central Government or State Government designated agency for development of renewable generation project and has applied for Stage-I and Stage-II Connectivity simultaneously, the entity shall be required to fulfill the conditions mentioned under Clause 9.2.1 above.
- 9.2.3 Stage-I Connectivity Grantee not covered in Clause 9.2.1 and 9.2.2 above but who has achieved the following milestones:



- (i) Ownership or lease rights or land use rights for 50% of the land required for the capacity of Stage-II; and
- (ii) PPA (of 7 years or more) , for capacity not less than 50 MW, if signed;

or

Achievement of financial closure, (copy of letters from lenders)

or

Release of at least 10% funds towards generation project execution supported by Auditor's certificate regarding release of such funds through equity.

Note:

1. If the PPA has been executed with a trader, then it must also be supported with a back-to-back Power Supply Agreement (PSA) between the trader and the buyer.
2. The necessary documents have to be submitted as per Clause 9.2.7.

9.2.4 In case an entity who is not covered under Clause 9.2.1 and 9.2.2 and has applied for Stage-I and Stage-II Connectivity simultaneously, the entity shall be required to fulfill the conditions mentioned under Clause 9.2.3 above.

9.2.5 After grant of Stage II connectivity, the grantee covered under Clause 9.2.1 and 9.2.2 shall have to achieve following milestones and submit the proof to CTU within a week of achieving the milestone:

- (i) Financial closure within the stipulated time in the PPA. Copy of letters from lenders to be submitted as proof of financial closure.
- (ii) Proof of release of at least 10% funds towards generation project execution within three months of date of financial closure supported by Auditor's certificate regarding release of such funds through equity.

9.2.6 In the event of failure to achieve above milestones at Clause 9.2.5 above, Stage-II connectivity shall be revoked by the CTU under intimation to the grantee.

9.2.7 After grant of Stage II connectivity, the grantee covered under Clause 9.2.3 and 9.2.4 shall have to achieve following milestones and submit the proof to CTU within a week of achieving the milestone:

- (i) In case of entity who has submitted PPA, shall submit financial closure and proof of release of at least 10% funds supported by Auditor's certificate regarding release of such funds through equity within a period of 3 months from date of grant of Stage-II Connectivity.
- (ii) In case of entity who has not submitted PPA but has only submitted financial closure, shall submit proof of release of at least 10% funds towards generation project execution within three months from date of grant of Stage-II Connectivity.
- (iii) In case of entity who has not submitted PPA but has only submitted the proof of release of at least 10% funds, shall have to submit financial closure within a period of 3 months from date of grant of Stage-II Connectivity.

9.2.8 In the event of failure to achieve above milestones at Clause 9.3.5 and 9.3.7 above, Stage-II connectivity is liable to be revoked by the CTU under intimation to the grantee.

## **10. Processing of Applications and Grant of Stage-II Connectivity**

- 10.1 The applications complete in all respects, received online shall have a time and date stamp. Further such applications received by 2400 hrs of the last day of the month shall be deemed to have been received during the month.
- 10.2 Upon submission of the online application, auto-generated acknowledgement for receipt of application shall be issued by the nodal agency.
- 10.3 After scrutiny, nodal agency shall intimate the deficiencies in the application, if any, to the applicant within one week of receipt of application. The applicant shall rectify the deficiency within one week thereafter, failing which the application shall be closed. If the rectified application is received from the applicant after last day of the month in which application is made, application shall be deemed to have been made in subsequent month and processed accordingly.

- 10.4 The applications shall be processed on first cum first serve basis as per date and time of application received.
- 10.5 It may happen that an entity is eligible only for Stage-II Connectivity (subject to minimum of 50 MW) for part of the capacity granted for Stage-I Connectivity. In such a case grant of Stage-II Connectivity for part capacity shall be allowed. An illustrative example is given below:
- “A company is granted Stage-I Connectivity for 1000 MW and it wins a bid for 250 MW and is eligible for grant of Stage-II Connectivity w.r.t other milestones. It shall apply for grant of Stage-II Connectivity for such part capacity (250 MW) which shall be considered by CTU in terms of this procedure.”
- 10.6 CTU shall process Stage-II Connectivity application and may seek clarification, additional information, confirmation as may be required from the Applicants, and may verify the development of the generator pooling station at the wind/solar/wind-solar generator/developer end.
- 10.7 The applications shall be processed by 15th day of the following month from the last day of the month in which the application was received and the intimation for Grant of Stage-II Connectivity shall be issued within a period of 15days thereafter.
- 10.8 The intimation for grant of Stage-II Connectivity shall indicate the following:
- (i) Name of the ISTS Sub-station where Stage-II Connectivity is granted.
  - (ii) In case of an existing sub-station, the bay number and Single Line Diagram shall be provided alongwith with the intimation.
  - (iii) In case of a new or under construction sub-station, the confirmation of bay availability and the scheduled commissioning date of the sub-station shall be intimated as soon as the same is finalised. In such cases, the bay shall be allocated to the Connectivity grantee after finalization of the same by CTU with the implementing transmission licensee of the sub-station. CTU shall endeavor to ensure that substation is available in matching timeframe of the SCOD of the generation project.

10.9 The Stage-II Connectivity Grantee shall sign the Transmission Agreement for Connectivity and submission the Connectivity Bank Guarantee (Conn-BG) (as prescribed below) to CTU within 30 days of issue of intimation. No extension of time shall be granted and in case of failure to sign the Agreement and / or to furnish the requisite bank guarantee, Stage-II Connectivity shall be cancelled under intimation to the grantee.

10.10 Conn-BG shall be issued by a scheduled bank in favour of “Power Grid Corporation of India Ltd”, as per the format given at FORMAT-RCON-BG, for the amount indicated below (as applicable):

Connectivity Quantum sought	Conn-BG
Upto 80 MW (only in case of connectivity in NER)	Rs. 1,00,00,000 (Rs. One Crore)
Upto 300 MW	Rs. 5,00,00,000/- (Rs. five Crore)
For every incremental 300 MW	Rs. 5,00,00,000/- (Rs. five Crore)

Examples:

- (a) For 1850 MW, applicable Conn-BG shall be Rs. Thirty five Crore.
- (b) For 400 MW, applicable Conn-BG shall be Rs. Ten Crore.

10.11 Conn-BG shall be discharged six months after commencement of evacuation of power from the renewable project.

10.12 The Transmission Agreement for Connectivity shall inter-alia include:

- (i) Details of the allocation of bay at ISTS pooling station, if applicable
- (ii) Scheduled commissioning date of the ISTS substation, as applicable.
- (iii) Scheduled commissioning date of the wind/solar/wind-solar generator/developer pooling station and Dedicated Transmission Line.
- (iv) Undertaking to make best efforts to fully utilize the bays for dedicated transmission infrastructure.

10.13 LTA Application by entities covered this procedure:

- (i) An entity shall be eligible to apply for LTA only along with Stage-II Connectivity Application or after applying for Stage-II Connectivity Application. It shall be granted LTA along with grant of Stage-II Connectivity or after the grant of Stage-II Connectivity.
- (ii) All existing entities who have been granted LTA prior to notification of this procedure shall be issued revised grant of LTA (interalia including date of start and point of connection) along with grant of Stage-II Connectivity.

## **11. Monitoring of progress of renewable project after grant of Stage-II Connectivity**

11.1 Stage-II Connectivity grantee shall furnish progress of the monitoring parameters on quarterly basis in the format given at FORMAT-RCON-II-M of this procedure by the last day of each quarter. Failure to update progress of the monitoring parameters shall be considered as adverse progress and in such case CTU shall approach the Commission for appropriate directions. The payment received in terms of these provisions shall be adjusted in the POC pool.

11.2 The Stage-II Connectivity grantees shall be required to complete the dedicated transmission line(s) and pooling sub-station(s) within 24 months from the date of intimation of bay allocation at existing or new / under-construction ISTS sub-station. If the grantee fails to complete the dedicated transmission line within the stipulated period, the Conn-BG of the grantee shall be encashed and Stage-II connectivity shall be revoked. The payment received in terms of these provisions shall be adjusted in the POC pool.

11.3 The grantee shall furnish certificate issued by Electrical Inspectorate of CEA under Regulation 43 of the CEA (Measures relating to Safety and Electric Supply) Regulations, 2010 for the dedicated transmission line(s) and pooling sub-station(s) within 10 days of receipt of same from CEA.

## **12. Technical requirements of Dedicated Transmission Infrastructure**

12.1. The developer shall follow the following Regulations:

- (i) Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, 2010;
- (ii) Central Electricity Authority (Measures relating to Safety and Electricity Supply) Regulations, 2010;
- (iii) Central Electricity Authority (Safety requirements for construction, operation and maintenance of electrical plants and electric lines) Regulations 2011;
- (iv) CEA Manual on Transmission Planning Criteria, 2013 and any other applicable regulations and the amendments thereof.

12.2 Additionally, the developer shall comply with the following with respect to dedicated transmission line and pooling station:

**12.2.1 Dedicated Transmission Line (DTL):**

- (i) The Dedicated Transmission Line shall be of voltage class matching with the ISTS sub-station Voltage at which it is to be connected after allocation of bay.
- (ii) The power transfer capability (MW) of the dedicated line from the pooling station of the renewable generating station to the ISTS substation shall not be less than the quantum as per Clause 7.7 of this Procedure.
- (iii) CTU in coordination with ISTS transmission licensee implementing the ISTS pooling station shall indicate the requirement of D/c or M/c towers near ISTS pooling station end including sharing of such towers, for optimization of space. The developers of renewable generation projects shall comply with the directions of CTU in this regard.
- (iv) Depending on the topology, CTU may plan the connectivity of renewable generation projects through loop in and loop out (LILO) of the Dedicated Transmission Line for injection of power.

### **12.2.2 Pooling Station of the renewable generation projects:**

- (i) The planned capacity of the generator pooling station shall be not less than the capacity of the Dedicated Transmission Line required to be provided as per the grant of connectivity.
- (ii) The Dedicated Transmission Line shall be terminated at the high voltage side of the generator/developer's pooling station. The bus switching scheme should be in line with the requirements specified in the CEA Manual on Transmission Planning Criteria, 2013 as amended from time to time.
- (iii) The total capacity of the power transformers of the generator pooling station and the rating of associated equipment like Circuit Breaker, Current Transformer, Capacitive Voltage Transformer, bus duct etc. shall not be less than the planned capacity of the generator pooling station in case the entire power from the renewable generating station is being aggregated at the lower voltage side of the generator pooling station.
- (iv) The minimum aggregate evacuation capacity of the generator pooling station of renewable generation project shall not be less than 100 MVA (50 MVA for 132kV level in NER).
- (v) Short circuit rating and line bay rating of the generator pooling station at developer end may be finalised by project developer in consultation with CTU.
- (vi) The developer of renewable generation project shall comply with requirements specified at Clause 16.4 of CEA Manual on Transmission Planning Criteria 2013,with regard to requirement of reactive compensation at the pooling station.

### **13. Application for Additional Quantum (Enhancement) of Connectivity**

- (i) Stage-I Connectivity grantee may apply for additional quantum of Connectivity, if required. The application shall be processed as per the procedure laid down for Stage-I Connectivity.

- (ii) Stage-II Connectivity grantee may apply for additional quantum of the Connectivity, if required, as per FORMAT-RCON-E. CTU shall consider the capacity of dedicated transmission line while granting the enhancement of Connectivity.

#### **14. Sharing of Connectivity and Dedicated Transmission Infrastructure**

- 14.1 The developer of renewable generation project shall develop the dedicated transmission infrastructure of a definite power evacuation capacity irrespective of the quantum of connectivity applied for. In case the developer of renewable generation project is not able to fully utilize the dedicated transmission infrastructure, it may be required to share the same with other developer(s) of renewable generation project(s) with a view to ensuring optimum utilization of the transmission system.
- 14.2 Connectivity grantee, while remaining the lead generator and performing its responsibilities under IEGC and DSM Regulations may, in the interest of optimum utilisation of its bay(s) and ISTS outlets, share the balance capacity of the Dedicated Transmission Infrastructure over and above the connectivity granted, with its wholly owned (100%) SPVs or other entities.
- 14.3 SPVs and third parties sharing connectivity of a grantee shall be entitled to seek access based on the connectivity of the said grantee.
- 14.4 The Connectivity grantee or its legal assignee may share its dedicated transmission infrastructure with any other entity for optimum utilization. In such cases, the Connectivity grantee shall be required to perform duties of “Lead Generator” in terms of Connectivity Regulations and shall enter into an Agreement with the other entity to undertake all operational and commercial responsibilities in following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, such as grid security, metering,



scheduling and dispatch, collection and payment or adjustment of transmission charges, deviation charges, congestion and other charges etc.

- 14.5 In such case the other entity(ies) shall apply for Stage-II connectivity to the CTU and CTU may direct such Lead Generator to apply for enhancement of the Connectivity(as per FORMAT-RCON-E) after entering into an agreement with such entity(ies) taking into consideration the balance capacity of dedicated transmission infrastructure.
- 14.6 The application for enhancement shall be processed by CTU as per the procedure for grant of Stage-II Connectivity.
- 14.7 The Stage-II Connectivity grantee may charge the entity(ies) sharing the dedicated transmission infrastructure, one time transmission charges not exceeding Rupees Seven Crores Fifty Lakhs for each 25 MW with annual escalation of 3.5%.
- 14.8 Any capital expenditure on the augmentation of the pooling station(s) of the Connectivity grantee required for sharing the dedicated transmission infrastructure shall be mutually agreed between the sharing parties. The Connectivity grantee shall provide adequate capacity in the generator pooling station for peak power evacuation of the sharing entity.
- 14.9 Operation and Maintenance expenses and Transmission Losses from the pooling station of the Connectivity grantee upto the ISTS connection point shall be shared in proportion to the capacity of the renewable projects sharing the transmission infrastructure.

## **15. Utilization of pooling station of Stage-II Connectivity Grantee**

- 15.1 The Stage-II Connectivity grantee shall be required to update the status/utilization of the dedicated transmission infrastructure as per FORMAT-RCON-UT available at CTU website by 30<sup>th</sup> day of June and 31<sup>st</sup> day of December of each year.

15.2. CTU shall monitor the utilization of the dedicated transmission infrastructure. In case CTU finds that the dedicated transmission infrastructure remains under-utilized, CTU may seek an explanation from Stage-II Connectivity grantee. The grantee shall explain the reasons through an affidavit duly signed by authorized representative of the grantee within 30 days of issue of such notice. If, CTU is of the view that the spare capacity is not being put to use without reasonable justification, and it is resulting in denial of opportunity to other renewable generators/developers then the matter shall be brought to the notice of the Commission for directions with regard to the utilization of the available spare capacity.

**16. Transmission Planning for renewable generation project and Coordination with Ministry of New and Renewable Energy (MNRE)**

16.1 The location and capacity of various ISTS Pooling Stations and associated transmission facilities shall be developed keeping in view the exploitable wind or solar potential in the area based on the information to be made available by MNRE or any agency/authority/ nodal officer designated by MNRE.

16.2 CTU shall coordinate with MNRE and other associated organizations for planning and coordination with regard to development of the ISTS for evacuation of power from renewable energy generation.

16.3 The ISTS pooling stations including line bays at lower voltage for receiving power shall be developed as part of ISTS.

16.4 Based on consultation with MNRE, the transmission system so evolved shall be taken up for discussion in Standing Committee for power system planning and shall be implemented after regulatory approval.

16.5 CTU shall share the available capacity of the ISTS substation with the bidding agencies such as SECI or any other authority as notified by the Government who may take the same into consideration while inviting the bids.

On Non Judicial Stamp Paper of Rs.10

**AFFIDAVIT IN SUPPORT OF APPLICATION FOR CONNECTIVITY**

I.....(Name).....S/o Shri .....(Father's name) working as ..... (designation) in ..... (Name of the Applicant organization/entity).....,having its registered office at ..... (Address of the Applicant organization/entity)....., do solemnly affirm and say as follows:

1. I am the .....(designation)..... of .....(Name of the Applicant organization/entity)....., the representative in the above matter and am duly authorized by the Board Resolution dated ..... of the above referred Company attached herewith to file the present application and to make this affidavit.
2. I submit that M/s..... (Name of the Applicant organization/entity)..... is an incorporated entity registered under the Companies Act/.....Under the Articles of Association of the Company and in accordance with the provisions of Electricity Act, 2003/ Applicable Regulation(s) of CERC and Procedures notified thereunder, the Applicant can file the enclosed application.
3. I submit that all the details given in the enclosed Application for Grant of Connectivity are true and correct and nothing material has been concealed thereof.
4. I also submit that the documents enclosed are original or true copies of their respective originals.

Name of the Authorised Signatory:

Signature:

Company Stamp(mandatory):

(To be duly attested by Notary)

**Application for Stage-I Connectivity to ISTS**

- 1 Name of the Applicant :**
- 2 Address for Correspondence :**
- 3 Contact Details :**

Name of Primary Contact Person:

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

Name of Alternate Contact Person :

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

**4 Nature of the Applicant**

Generator

Developer

Lead Generator

**5 Details for Connectivity :**

**5a Capacity (MW) for which connectivity is required: .....**

**5b Date from which connectivity is required:**

**6 Location of the Generation Project/Park:**

Nearest Village / Town :

District :

State :

Latitude :

Longitude :

**7 Planned Capacity of the Generation Project/Park (Stage wise):**

**8 Expected timeline of completion of Generation Project / Park(Stage Wise):**

**9 Details of the Generation Project / Park :**

Name(s) of the **Generation Project / Park:**

Energy Source: Wind / Solar / Wind-Solar:

Step-up/Connection Voltage :

**10 Details of Nearest 400/220/132 kV sub-stations, in case information is available**  
***Sub-Station-1 \****

Voltage levels available :

Owner :

Distance(Km) :

***Sub-Station-2***

Voltage levels available :

Owner :

Distance(Km) :

**11 Details of Application Fee RTGS/NEFT/e-transaction**

Amount in Rs.:

RTGS/NEFT/e-Transaction No.:

Date:

Bank Name:

Branch Name:

**12 Details of Documents Enclosed with the Application**

- (i) Notarised affidavit as per FORMAT-RCON-1
- (ii) Copy of Authorisation by the Central Government or State Government as Solar Power Park Developer or Wind Power Park Developer, if any
- (iii) Copy of Board Resolution authorising a person for filing of application, where applicant is a company
- (iv) Site(s) identification
- (v) Consortium Agreement of Lead Generator, if applicable

I confirm that I am well aware of the CERC Regulations and Detailed Procedure and all the details entered by me are in conformity with the Regulations.

Submission Date:

Name of the Authorised Signatory:

Submission Time:

Signature:

Company Stamp (mandatory):

\* *Optional.* Other all details are mandatory.

**Intimation for Grant of Stage – I Connectivity**

**1 Intimation No. :**

**Date :**

**2 Ref. Application No. :**

**Date :**

**3 Name of the Applicant :**

**4 Address for Correspondence :**

**5 Nature of the Applicant :**

Generator

Developer

Lead Generator

**6 Details for Connectivity :**

6a Capacity(MW) for which connectivity is granted :

6b Point at which Stage – I Connectivity is granted :

6c Alternative Point at which Stage – I Connectivity is granted:

6e Transmission System Required for Connectivity:

6f Transmission System Required for alternative Connectivity:

Date:

Signature:

Designation

**STATUS AS PER MONITORING PARAMETERS FOR STAGE-I CONNECTIVITY**

(To be developed on CTU Webpage)

<b>Table 2: Monitoring Parameters after grant of Stage-I Connectivity</b>		
<b>Sl. No.</b>	<b>Monitoring Item</b>	<b>Status</b>
1	Installation of Wind Masts	Status Report signed by board authorized representative with letter of authorization.
2	Location with GPS coordinates of generator pooling station	
3	Resource Assessment Studies	
4	Acquisition of Land for generator pooling station	Land Required(acres): Land Acquired(acres):
5	Acquisition of Land for renewable generating station	Land Required(acres): Land Acquired(acres):
6	Details of Financial Closure	Date of application Status of Financial closure Date of Financial Closure Date of release of funds
7	Tendering and Details of Generator pooling station of wind/solar/wind-solar generator/developer (if undertaken)	(i) Planned capacity (not less than 300MVA or 80 MVA in case of NER) (ii) Voltages, MVA Capacity, No. & Rating of Transformers (iii) EHV Switchyard configuration, bays and status (iv) Low Voltage switchgear configuration, no. of sections, no. of bays in each section and status (v) Single Line Diagram of generator pooling station (vi) Date of Award of generator pooling station (vii) Progress of generator pooling station erection:



		Switchyard, Main Transformers, Low Voltage Switchgear
8	Tendering and Details of Renewable Generating station of wind/solar/wind-solar generator/developer	(i) Planned capacity (ii) Details of contract/contract packages (iii) Date of Award of EPC contract (iv) Progress of generating station (v) Expected date of Commissioning
9	Details of Applications made in Government Authorized bidding process (if any)	

**Application for Stage-II Connectivity to ISTS**

- 1 Name of the Applicant :**
- 2 Intimation No. of Grant of Stage-I Connectivity, if granted :**
- 3 Address for Correspondence :**
- 4 Contact Details**

Name of Primary Contact Person :

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

Name of Alternate Contact Person:

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

- 5 Nature of the Applicant :**
  - Generator
  - Developer
  - Lead Generator

- 6 Criterion for applying Stage-II Connectivity:**
  - a. Completion of works as specified in the Procedure:
  - b. PPA through SECI/State bids:
  - c. PPA (Exceeding 7 years) through other routes:

- 7 Date from which Stage-II Connectivity is required :**

**8 Location of the Generating Projects/Park**

Nearest Village / Town :

District :

State :

Latitude :

Longitude :

**9 Planned Capacity of the Generating Project/Park (Stage wise) :**

**10 Expected timeline of completion of Generating Project/Park (Stage Wise):**

**11 Details of the Generating Project/Park :**

Location:

Name(s) of the Project/Park:

Energy Source: Wind / Solar / Wind-Solar :

Step-up Voltage at generator Pooling  
Station:

**12 Details of Application Fee RTGS/NEFT/e-transaction :**

Amount (in Rs.):

RTGS/NEFT/e-Transaction No.

Date:

Bank Name:

Branch Name:

**13 Details of Documents Enclosed with the Application**

- (i) Notarised Affidavit as per FORMAT-RCON-1
- (ii) Copy of Authorisation by the Central Government as Solar Power Park Developer or Wind Power Park Developer, if any
- (iii) Copy of Board Resolution authorising a person for filing of application, where applicant is a company
- (iv) Site(s) Identification
- (v) Consortium Agreement of Lead Generator, if applicable
- (vi) Documentary evidence of eligibility for applying for Stage-II Connectivity

- a. Self – certification of completion of works as specified in the Procedure giving the requisite details of the completed Generator Pooling Station, its coordinates including installed transformation capacity.
- b. Copy of PPA (Exceeding 7 years) with buyer. In case PPA is with trader, it must be supported with back to back Power Supply Agreement between trader and buyer.

I confirm that I am well aware of the CERC Regulations and Detailed Procedure and all the details entered by me are in conformity with the Regulations.

Submission Date:

**Name of the Authorised Signatory:**

Submission Time:

**Signature:**

**Company Stamp (mandatory):**

**Intimation for Grant of Stage –II Connectivity/ Enhancement of Stage-II Connectivity**

**1 Intimation No. :**

**Date:**

**2 Ref. Application No. :**

**Date:**

**3 Name of the Applicant:**

**4 Address for Correspondence:**

**5 Location of the Generating Station**

Nearest Village / Town :

District :

State :

Latitude :

Longitude :

**6 Nature of the Applicant:**

Generator :

Developer :

Lead Generator :

**7 Details for Stage-II Connectivity granted/ Enhancement in Capacity**

7a Capacity (MW) for which connectivity is granted/ enhanced:

7b ISTS substation and bay at which Connectivity is granted: (From already identified bay in case of enhancement):

7c Date from which connectivity/enhancement in Connectivity is granted :

Date:

Signature:

Designation:

1. **Note :-**Applicant given intimation for Connectivity to the grid shall have to furnish additional details to CTU for signing of “Connection Agreement” as per format given at **FORMAT-CON-4**, The Applicants are advised to furnish such details as early as possible for enabling them have lead time for any type of access.
2. The CTU will process the above information and will intimate the Connection details as per format given at **FORMAT-CON-5**. Pursuant to such Connection details, the applicant shall have to sign “Connection Agreement” with CTU prior to the physical inter-connection as per format given at **FORMAT-CON-6**. In case the connectivity is granted to the ISTS of an inter-State transmission licensee other than the CTU, a tripartite agreement shall be signed between the applicant, the Central Transmission Utility and such inter-State transmission licensee, in line with the provisions of the Regulations.

(To be developed on CTU Webpage)

**STATUS AS PER MONITORING PARAMETERS FOR STAGE-II CONNECTIVITY**

(Status Report to be signed by a board authorized representative alongwith copy of letter of authorization.)

<b>Table 3: Monitoring Parameters for Stage-II Connectivity</b>		
<b>Sl. No.</b>	<b>Monitoring Item</b>	<b>Status#</b>
1	Installation of Wind Masts	Status Report signed by board authorized representative with letter of authorization.
2	Location with GPS coordinates of generator pooling station	
3	Walkover Survey for Dedicated Transmission Line	
4	Resource Assessment Studies	
5	Acquisition of Land for generator pooling station	Land Required(acres): Land Acquired(acres):
6	Acquisition of Land for renewable generating station	Land Required(acres): Land Acquired(acres):
7	Details of Financial Closure	Date of application  Status of Financial closure  Date of Financial Closure  Date of release of funds
8	Final Route Survey of Dedicated Transmission Line	Route Survey Report to be submitted.
9	Award and Details of Dedicated Transmission Line	(i) Date of Award of Tower (ii) Date of Award of Conductor (iii) No. of Foundations (Total/Completed) (iv) No. of Tower Erections (Total/Completed) (v) Stringing(ckm) (Total/Completed)
10	Award and Details of Generator pooling station of wind/solar/wind-solar	(i) Planned capacity (not less than 300MVA) (ii) Voltages, MVA Capacity, No. & Rating of Transformers (iii) EHV Switchyard configuration, bays and

	generator/developer	<p>status</p> <ul style="list-style-type: none"> <li>(iv) Low Voltage switchgear configuration, no. of sections, no. of bays in each section and status</li> <li>(v) Single Line Diagram of generator pooling station</li> <li>(vi) Date of Award of generator pooling station</li> <li>(vii) Progress of generator pooling station erection: Switchyard, Main Transformers, Low Voltage Switchgear</li> </ul>
	Tendering and Details of Renewable Generating station of wind/solar/wind-solar generator/developer	<ul style="list-style-type: none"> <li>(i) Planned capacity</li> <li>(ii) Details of contract/contract packages</li> <li>(iii) Date of Award of EPC contract</li> <li>(iv) Progress of generating station</li> <li>(v) Expected date of Commissioning</li> </ul>



**Application for Enhancement in Connectivity Quantum of Grant of Stage-II  
Connectivity**

- 1 Name of the Applicant :**
- 2 Intimation No. of Grant of Stage-II Connectivity :**
- 3 Address for Correspondence :**
- 4 Contact Details :**

Name of Primary Contact Person :

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

Name of Alternate Contact Person :

Designation :

Phone No. (Landline) :

Phone No. (Mobile) :

Fax :

E-Mail :

**5 Details of the Generating Project/Park for additional Connectivity**

Name(s) of the Project/Park:  
Energy Source: Wind / Solar / Wind-Solar:  
Scheme of interconnection/Single Line:  
Diagram depicting existing and additional:  
Connectivity including various Wind/Solar:  
Project and voltage levels of internal  
substations:

**6 Details for enhancement of the Connectivity :**

**6a Capacity (MW) for which Stage-II Connectivity has been granted :**

**6b Capacity (MW) for which connectivity is required to be enhanced:**

**6c Date from which Connectivity is to be enhanced :**

**7 Location of the Generating Project/Park**

Nearest Village / Town :

District :

State :

Latitude :

Longitude :

**8 Planned Capacity of the Generating Project/Park (Stage wise) :**

**9 Expected timeline of completion of Generating Project/Park (Stage Wise):**

**10 Details of Application Fee RTGS/NEFT/e-transaction**

Amount (in Rs.):

RTGS/NEFT/e-Transaction No.

Date:

Bank Name:

Branch Name:

**11 Details of Documents Enclosed with the Application**

- (i) Notarised Affidavit as per FORMAT-RCON-1
- (ii) Copy of Authorisation by the Central Government as Solar Power Park Developer or Wind Power Park Developer, if any
- (iii) Copy of Board Resolution authorising a person for filing of application, where applicant is a company
- (iv) Site(s) Identification
- (v) Consortium Agreement of Lead Generator, if any

I confirm that I am well aware of the CERC Regulations and Detailed Procedure and all the details entered by me are in conformity with the Regulations.

Submission Date:

Name of the Authorised Signatory:

Submission Time:

Signature:

Company Stamp (mandatory):

**PROFORMA OF BANK GUARANTEE FOR PERFORMANCE  
(To be stamped in accordance with Stamp Act)**

Ref. .... Bank Guarantee No. ....

Date .....

To

Power Grid Corporation of India Ltd.  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi –  
110 016.

Dear Sirs,

In consideration of the Power Grid Corporation of India Ltd, (hereinafter referred to as the “POWERGRID” which expression shall unless repugnant to the context or meaning thereof include its successors, administrators and assigns) having signed an agreement

No.....dated.....with CUSTOMER (Name of Customer ..... with its Registered/Head office at .....(hereinafter referred to as the “CUSTOMER ” which expression shall unless repugnant to the context or meaning thereof, include its successors, administrators, executors and assigns)

WHEREAS it has been agreed by the customer in the said Agreement that in case of failure /delay to construct the generating station or making an exit or abandonment of its project by CUSTOMER, POWERGRID shall have the right to collect the estimated transmission charges of stranded transmission capacity for dedicated line at the rate mentioned in the Detailed Procedure as approved by the Commission, to compensate such damages.

AND WHEREAS as per the aforesaid agreement customer is required to furnish a Bank Guarantee for a sum of Rs.....(Rupees.....) as a security for fulfilling its commitments to POWERGRID as stipulated in the said Agreement.

We.....

(Name & Address of the Bank)

having its Head Office at.....(hereinafter referred to as the „Bank“, which expression shall, unless repugnant to the context or meaning thereof, include its successors, administrators, executors and assigns) do hereby guarantee and undertake to pay the POWERGRID on demand any and all monies payable by the CUSTOMER to the extent of .....as aforesaid at any time upto .....\*\*.....(days/month/year) without any demur, reservation, context, recourse or protest and/or without any reference to the CUSTOMER.

Any such demand made by the POWERGRID on the Bank shall be conclusive and binding notwithstanding any difference between the POWERGRID and the CUSTOMER or any dispute pending before any Court, Tribunal, Arbitrator or any other authority. The Bank undertakes not to revoke this guarantee during its currency without previous consent of the POWERGRID and further agrees that the guarantee herein contained shall continue to be enforceable till the POWERGRID discharges this guarantee.

The POWERGRID shall have the fullest liberty without affecting in any way the liability of the Bank under this guarantee, from time to time to extend the time for performance of the obligations under the said agreement by the CUSTOMER. The POWERGRID shall have the fullest liberty, without affecting this guarantee, to postpone from time to time the exercise of any powers vested in them or of any right which they might have against the CUSTOMER, and to exercise the same at any time in any manner, and either to enforce or to forbear to enforce any covenants, contained or implied, in the Agreement between the POWERGRID and the CUSTOMER or any other course or remedy or security available to the POWERGRID. The Bank shall not be released of its obligations under these presents by any exercise by the POWERGRID of its liberty with reference to the matters aforesaid or any of them or by reason of any other act of omission or commission on the part of the POWERGRID or any other indulgences shown by the POWERGRID or by any other matter or thing whatsoever which under law would, but for this provision have the effect of relieving the Bank.

The Bank also agrees that the POWERGRID at its option shall be entitled to enforce this Guarantee against the Bank as a principal debtor, in the first instance without proceeding against the CUSTOMER and notwithstanding any security or other guarantee the POWERGRID may have in relation to the CUSTOMER's liabilities.

Notwithstanding anything contained hereinabove our liability under this guarantee is restricted to .....and it shall remain in force upto and including .....and shall be extended from time to time for such period (not exceeding ..... year), as may be desired by M/s .....on whose behalf this guarantee has been given.

Dated this.....day of .....20.....at.....

WITNESS

..... (Signature)	..... (Signature)
..... (Name)	..... (Name)
..... (Official Address)	..... (Designation with Bank Stamp)

Attorney as per Power  
of Attorney No. ....

Date .....

NOTES:

1. The stamp papers of appropriate value shall be purchased in the name of issuing Bank.

**Utilization and Sharing Status of Dedicated Transmission Infrastructure**

1. Date of updating of the utilization status: DD/MM/YYYY
2. Date of Commissioning of DTL and generator pooling station: DD/MM/YYYY

Sl. No.	Description	Status/Details	Remarks
1	Date of Commissioning of DTL and generator pooling station		
2	Voltage levels of the generator pooling station high voltage/low voltage (kV/kV)		
3	Planned Power evacuation capacity of the generator pooling station (MVA)		
4	Commissioned Power evacuation capacity of the generator pooling station (MVA)		
5	Details of the capacity in use		
	User-1		
	User-2		
	User-3		
	.....		
	User-n		
	<b>Total Capacity Used</b>		

